

(2022) 10 NCLT CK 0056
In the National Company Law Tribunal
Case No : C.P. (IB)/837(MB)2021

Nitin Chamanlal

APPELLANT

Vs

Sheth Sunshine Global Technologies Pvt. Ltd

RESPONDENT

Date of Decision : 31-10-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2022) 10 NCLT CK 0056

Hon'ble Judges : Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

Bench : Division Bench

Advocate : Mulkit Salia

Final Decision : Dismissed

Judgement

1. Mr. Mulkit Salia, Ld. Counsel for the Financial Creditor present. No representation on the part of the Corporate Debtor.
2. This Bench on perusal of records, noticed that, the present Company Petition was filed below the threshold limit as per the Notification issued by the Ministry of Corporate Affairs vide Notification dated 24.03.2020. Hence, this Bench is of the considered view that the Company Petition filed u/s 7 of the Code is not maintainable and the same is liable to be dismissed. However, the Petitioner is at liberty to approach any forum as per law.
3. Accordingly, C.P. (IB)/837(MB)2021 is dismissed with no cost.